

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 197/2002.....

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SECTION OFFICER (Judl.)

From No. 4
(SEE RULE 42)

GENERAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No. 192/2002

Mise Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicants. Babul Majumder and 67.0rs.

-Vs-

Respondant(s) N.O.P. Sons

Advocate for the Appellant(s) M. Chanda, Mr. A. Dutta

Advocate for the Respondant(s) CAC

Notes of the Registry	Date	Order of the Tribunal
	21.6.02	Heard learned counsel for the parties. Application is admitted. Call for records. Returnable by four weeks. List on 26.7.02 for orders. Pendency of this application shall not be a bar for the respondents to consider the case of the applicant.
<i>26.5.2002</i> <i>18.6.2002</i> <i>W.S.</i> <i>20/6/02</i> <i>Steps taken</i> <i>PP</i>	1m	<i>LC (C) Sharm</i> Member
<u>1-7-2002</u> <i>Notice prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A/D.</i>	26.7.02	Mr. A. Deb Roy Sr. C.G. SC. prays for four weeks time for filing of written statement. Prayer is allowed. List on 6.9.02 for orders.
<i>Vide D.N.G.</i> <i>Date</i>	1m	<i>LC (C) Sharm</i> Member

6. 8. 2002
W/C submitted
on behalf of the Respondents

6.9.02

Written statement has already
been filed. Case is ready for hearing.
List for hearing on 4.10.02. In the
meantime, the applicant may file
rejoinder if any within two weeks.

Par

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Vice-Chairman

4.10.02

Heard counsel for the parties. Hearing
concluded. Judgment delivered in open
Court, kept in separate sheets.

The application is allowed in terms
of the order. No order as to costs.

I.C.Usha
Member

5.11.2002
Copy of the Judgment
has been sent to
the Office, for copy
in one to the applicant
as well as to the
R.C.B.S.C.

pg

W/C

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./R.A. No. 197 of 2002.

DATE OF DECISION.... 4-10-2002

Sri Babul Mazumdar & 67 others

APPLICANT(S)

Sri M. Chanda

ADVOCATE FOR THE APPLICANT(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Sri A. Deb roy, Sr.C.G.S.C

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ..

Judgment delivered by Hon'ble Admn. Member

LCU Shau

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 197 of 2002.

Date of Order : This the 4th Day of October, 2002.

The Hon'ble Mr K.K.Sharma, Administrative Member.

1. Sri Babul Mazumdar,
2. V. Lanong,
3. W. Shyem,
4. N.S.Lyngdoh,
5. D.S.Deori,
6. B.D.Rana,
7. Rambahadur,
8. R.K.Deka,
9. H. Das,
10. G.R.Deb,
11. Biju Senapati,
12. Kashmira Singh,
13. N.K.Singh,
14. Niren Rabha,
15. Samed Ali,
16. Sajahan Ali,
17. Sukhdeo Ram,
18. Lalu Lama,
19. R.S.Napit,
20. R.N.Samanto,
21. Rameshan Ma,
22. N.Gogoi,
23. Rajendra Ram Sarkar,
24. Subash Boro,
25. A.Basumatary,
26. D.N.Pathak,
27. Sidhik ali,
28. Kamalesh Mandal,
29. Sahid Ali,
30. Jahari Das,
31. Soneshar Rabha,
32. Lumbaram Farier,
33. Kanak Rabha,
34. Motilal Swargiari,
35. B.B.Gurung,
36. B.P.Sabkota,
37. B.P.Gour,
38. Bimal Rabha,
39. A.Musahari,
40. Amit Kalita,

KK Sharma

contd..2

41. H.N.Sharma,
42. Hiralal Rai,
43. Sukdeo Sah,
44. Shyam Babu,
45. Bishan Lal,
46. P.Sinbgha,
47. Rustam Ali,
48. Salu Miah,
49. Ram Singh,
50. R.C.Rabha,
51. K.Kutty,
52. G.Pradhan,
53. Subash Deb,
54. P. Kharnior,
55. L.K.Singha,
56. Pradip Thakur,
57. L.M.Rai,
58. P. Sangma,
59. R.K.Konwar,
60. R.K.Thapa,
61. S.Basumatary,
62. July Syrnah,
63. A.S.Negi,
64. A.T.Krishnan,
65. F.D.Sangma,
66. B.Daniel,
67. D.Biswas,
68. E. Kharkhonger

...Applicants

By Advocate Sri M.Chanda

- Versus -

1. Union of India,
represented by the Secretary to the
Government of India,
Ministry of Home Affairs,
New Delhi.
2. The Director,
North Eastern Police Academy,
P.O. Umsaw-793123
Meghalaya.
3. The Dy. Director (A)
North Eastern Policy Academy,
P.O. Umsaw-793123
Meghalaya.

...Respondents

By Sri A.Deb Roy, Sr.C.G.S.C

VC U Shaha

contd..3

O R D E R

K.K.SHARMA, ADMN. MEMBER,

There are 68 applicants who have been allowed to pursue their grievance by a single application under the provision of Rule 4(5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987. The only relief claimed by the applicants is regarding the payment of Washing Allowance at the revised rate of Rs.15/- per month with effect from 17.1.1986 and then at the rate of Rs. 30/- per month with effect from 1.8.1997.

2. The applicants are Group C and D employees working in the North Eastern Police Academy, Meghalaya. All of them have been supplied with uniform and they are supposed to maintain their uniform in good condition. As per O.M. No.3/56/78-JCA dated 20.7.1979 the applicants are being paid washing allowance at the rate of Rs.4/- per month as prescribed in that circular to Group C and Group D employees. The said rate of Rs.4/- was revised to Rs.15/- per month for all common categories of Group C and Group D employees as mentioned in Circular No.3/44/85-JCA dated 17.1.1986 with immediate effect. The Pay Commission recommended Rs.100/- per month as washing allowance for all employees who were supplied with uniform like security staff, police personnel, nurses etc. However, the Government by Notification No.14/9/85-JCA dated 12.12.2000 did not accept the Pay Commission's recommendation and revised the washing allowance to Rs. 30/- per month for all common

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categories of staff as indicated in para 1 of the circular. The circular mentioned the common categories of employees of all Ministries/Departments namely, Staff Car Drivers, Despatch Riders, Senior Gestetner Operators in Group C and all Group 'D' employees of the categories of Jamadars, Daftaries, Peons, Messengers, Record Sorters, Chowkidars, Farashes, Sweepers and Junior Gestetner Operators. The NEPA has sanctioned strength of 247 posts out of which there are 135 police personnel falling in Group 'C' and 57 are Group D employees. The Director, NEPA made a reference to the Ministry of Home Affairs on 13.10.2001 recommending payment of washing allowance at the rate of Rs.15/- per month with effect from 17.1.86 and Rs.30/- per month with effect from 1.8.1997. The above mentioned reference was referred by the Ministry of Home Affairs to the Ministry of Personnel. The Department of Personnel by a communication dated 31.5.2002 informed the Director, NEPA that the administrative departments are authorised to declare entitlement of uniform, grant of washing allowance etc. keeping in view ~~of~~ the functional requirements. The washing allowance has been enhanced to Rs.30/- in terms of aforesaid instruction for categories indicated therein. The Department of Personnel
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has been directed the respondents to take up the matter with the Ministry of Home Affairs.

4. Heard Mr M.Chanda, learned counsel appearing for the applicants and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents. The respondents have filed their written

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statement. In para 11 of the written statement it is stated that the case of the applicants is under process. It is also stated that the respondents are unable to pay the arrear bills in absence of an order from Government showing specific categories of the posts belonging to the Academy.

5. I have gone through the records and carefully considered the submissions made on behalf of the parties. The applicants are no doubt required to perform their duties in uniform and they have been supplied with uniforms. The respondents have been paying Rs.5/- per month as washing allowance to the applicants which was based on the notification dated 20.7.79. There is no dispute about admissibility of the allowance. The respondents are aware that applicants are entitled to washing allowance at the rate of Rs.15/- per month with effect from 17.1.1986 and then Rs.30/- per month with effect from 1.8.1997 onward and for that reason they have made reference to the Ministry of Home Affairs. There is no doubt that the rate of washing allowance fixed in the year 1979 is inadequate in present conditions. The other categories of employees of the administrative departments are getting washing allowance at the rate of Rs.30/- per month. On the facts situation I am of the view that the case of the applicants for washing allowance at the enhanced rate paid to other Group 'C' and 'D' employees of the Ministries and departments is justified. The respondents are accordingly directed to take

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a final decision on the revision of washing allowance to the applicants as represented by the applicants within a period of two months from the date of receipt copy of this order.

The application is allowed to the extent indicated. There shall, however, be no order as to costs.


(K.K.SHARMA)

ADMINISTRATIVE MEMBER

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11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act,
1985)

Title of the case : O.A. No. /2002

Sri Babul Mazumdar & 67 Ors. : Applicant

- Versus -

Union of India & Others : Respondents.

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Filed by

Date : 20.6.2002

Wale
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act,
1985)

O.A. No. /2002

BETWEEN

S/Shri

1. Sri Babul Mazumdar
2. V. Lanong
3. W. Shyem
4. N.S. Lyngdoh
5. D.S. Deori
6. B.D. Rana
7. Rambahadur
8. R.K. Deka
9. H. Das
10. G.R. Deb
11. Biju Senapati
12. Kashmira Singh
13. N.K. Singh
14. Niren Rabha
15. Samed Ali
16. Sajahan Ali

Filed by the applicant
through Mr. C.M. Advok
Dated - 2
Babul Mazumdar
Babul Mazumdar 26-6-02

17. Sukhdeo Ram
18. Lalu Lama
19. R.S. Napit
20. R.N. Samanto
21. Rameshan MA
22. N.Gogoi
23. Rajendra Ram Sarker
24. Subash Boro
25. A. Basumatary
26. D.N.Pathak
27. Sidhik Ali
28. Kamalesh Mandal
29. Sahid Das
30. Jahari Das
31. Soneshar Rabha
32. Lumbaram Farier
33. Kanak Rabha
34. Motilal Swargiari
35. B.B.Gurung
36. B.P/ Sabkota
37. B.P.Gour
38. Bimal Rabha
39. A. Musahari
40. Amit Kalita
41. H.N.Sharma
42. Hiralal Rai
43. Sukdeo Sah
44. Shyam Babu
45. Bishan Lal

- 46. P. Singha
- 47. Rustam Ali
- 48. Salu Miah
- 49. Ram Singh
- 50. R.C.Rabha
- 51. K. Kutty
- 52. G.Pradhan
- 53. Subash Deb
- 54. P. Kharnior
- 55. L.K. Singha
- 56. Pradip Thakur
- 57. L.M.Rai
- 58. P. Sangma
- 59. R.K. Konwar
- 60. R.K.Thapa
- 61. S. Basumatary
- 62. July Syrnah
- 63. A.S. Negi
- 64. A.T.Krishnan
- 65. F.D.Sangma
- 66. B. Daniel
- 67. D.Biswas
- 68. E. Kharkhonger

.....Applicants

(All are working in the North Eastern Police Academy,
Ministry of Home Affairs, Umsaw, Meghalaya in different
 capacities in Group 'C' and 'D' category).

-AND-

1. The Union of India,

Represented by the Secretary to the

Government of India,

Ministry of Home Affairs,

New Delhi.

2. The Director,

North Eastern Police Academy

P.O. Umsaw-793123

Meghalaya.

3. The Dy. Director (A)

North Eastern Police Academy

P.O. Umsaw-793123

Meghalaya.

.... Respondents

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made not against any particular order but against non-payment of washing allowance at the revised rates to the applicants who have been supplied with uniforms while the same is being paid to other similarly situated employees in the same office and praying for a direction upon the respondents to pay the washing allowance to the applicants at the rates revised from time to time, as being paid to other similarly situated Group "C" and "D" employees, working in the said Academy.

2. Jurisdiction of the Tribunal.

The applicants declare that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicants further declare that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

- 4.1 That the applicants are the citizens of India and as such they are entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicants pray for permission to move this application jointly in a single application under Section 4(5) (a) of the Central Administrative Tribunal (Procedure) Rules 1985 as the reliefs sought for in this application by the applicants are common.
- 4.3 That the applicants are all under Group "C" and "D" category and working in the North Eastern Police Academy (for short NEPA) at Umsaw, Meghalaya under the Ministry of Home Affairs and have been working in different capacities viz, Inspector, Sub-Inspector, L.D.C., Head Constable, Constable, Farrier, Cook, Tailor, Barber, Washerman, Mali, Mess Servant, W/C, Sycos etc.

The North Eastern Police Academy is the Regional Police Training college for N.E. States which consists of 247 sanctioned posts under Group C and D category out of which there are 135

Group 'C' and 57 Group 'D' employees all of whom are supplied with uniforms.

4.4 That all the Group 'C' and 'D' employees who have been provided with uniforms as stated above, are entitled to washing allowance and they were granted washing allowance @ Rs. 4/- p.m. in terms of O.M. No. 3/56/78-JCA dated 20.7.1979 right from the inception of the Academy (NEPA) and as such the applicants in this application also had been getting the washing allowance @ Rs. 4/- p.m. since inception along with other Group 'C' and 'D' employees of the Academy which was then made as Rs. 5/- p.m.

Extract copy of O.M. No. 3/56/78-JCA dated 20.7.1979 quoted under para 10.1 of the O.M. is annexed hereto as **Annexure-I**.

4.5 That subsequently, the said washing allowance was revised by the Ministry of Personnel, Public Grievances and Pension (Department of Personnel & Training), Government of India, from Rs. 4/- to Rs. 15/- p.m. vide its O.M. No. 3/44/85-JCA dated 17.1.1986 for all common categories of Group 'C' and 'D' employees. Then the same was further revised from Rs. 15/- to Rs. 30/- with effect from 01.08.1997 by the aforesaid Ministry vide its O.M. No. 14/9/95-JCA dated 12.12.2000.

Copy of O.M. dated 17.1.1986 and O.M. dated 12.12.2000 are annexed hereto as **Annexure-II and III** respectively).

4.6 That following the revision/enhancement of washing allowance as stated above, the respondents implemented the revised allowance in respect of some specific employees of the Academy and those who are working as Sweeper, Daftry, Farash etc. are getting the washing allowance at the revised rate of Rs. 30/- p.m. whereas all other Group 'C' and 'D' employees of the Academy including the present applicants are getting washing allowance at the old rate of Rs. 5/- p.m. only.

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4.7 That the applicants beg to state that the applicants had been approaching the authorities time and again requesting for payment of washing allowance at the revised rates but the same had not been considered for no reasons whatsoever. The applicants also submitted individual representations to the Respondent No.2 simultaneously on 21.1.02 praying for grant of washing allowance at the revised rates. Responding to the said representations, the Respondent No.3 vide his letter dated 14.2.2002, addressed to each of the applicants separately, intimated that the revised rates of washing allowance could not be implemented in case of the applicants due to non-receipt of certain clarifications sought from the Ministry of Home Affairs (MHA) which are being awaited. A sample of the said reply letter dated 14.2.2002 addressed to one Sri D.Deka is appended herewith for kind perusal.

Copy of letter dated 14.02.2002 addressed to Sri D.Deka is
 17 annexed hereto as **Annexure-IV.**

4.8 That it transpires from one letter dated 13.10.2001 of Respondent No.2 addressed to the Dy. Director, N.E. govt., of India, MHA, New Delhi that the payment of revised washing allowance to these applicants have been objected by the RPAO (IB) on the ground that the names of the specific posts which they are holding have not been mentioned in the O.M. dated 17.1.1986 of the DOPT (Annexure-I to this OA), revising the said allowance.

Copy of the letter dated 13.10.2001 is annexed hereto as
Annexure-V.

4.9 That the applicants most humbly submit that they have already been granted washing allowance @ Rs. 5/- p.m. in terms of the initial order which they have been getting since inception and as such non-payment of the same at the revised rates now is not

sustainable on any ground and the applicants are entitled to get the same. This fact has been admitted by the Respondent No.2 also in his letter dated 13.10.2001 annexed as Annexure-V.

It is relevant to mention here that some of the personnel viz. Sweeper, Dafty, Farash who are working in the same Academy have been getting the washing allowance at the revise rates but the present applicants in spite of being similarly situated, have been deprived of the same benefit which is unfair, unjust, illegal and violative of the principles of natural justice and so also Article 14 and 16 of the Constitution of India.

4.10 That the applicants further beg to state that due to non-payment of washing allowance at the revised rates, the applicants have been incurring huge financial losses every month including arrears and under these circumstances, the applicants finding no other alternative, approaching this Hon'ble Tribunal for a direction upon the respondents to grant washing allowance to them at the revised rates of Rs. 15/- p.m. with effect from 17.1.1986 and then @ Rs. 30/- p.m. with effect from 01.08.1997 with all consequential arrears etc. as being paid to other similarly situated employees as stated above.

4.11 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicants are already getting washing allowance at the old rate of Rs. 5/- p.m. and as such they are entitled to get the same at the revised rates of Rs. 15/- and Rs. 30/- p.m. also as have been revised from time to time by the Govt. of India.

5.2 For that, such revised washing allowance are being paid to some other employees who are working under the same respondents and are similarly situated.

5.3 For that, the applicants are all group "C" and "D" employees of NEPA and provided with uniforms and as such they are entitled to washing allowance at the revised rates in terms of the Government orders at par with other Group "C" and "D" employees.

5.4 For that, non-payment of washing allowance to the applicants at the revised rates are violative of the principles of Natural Justice and so also the Article 14 and 16 of the Constitution of India.

5.5 For that, the applicants made all approached to the authorities and submitted representations praying for grant of washing allowance at the revised rates but with no result.

5.6 For that, the claims of the applicants also get support from the letter dated 13.10.2001 of the Respondent No.2 annexed as Annexure-V to this application.

6. Details of remedies exhausted.

That the applicants state that they have exhausted all the remedies available to them and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicants further declare that they had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the

subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicants humbly pray that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the respondents be directed to pay the washing allowance to the applicants at the revised rate of Rs. 15/- p.m. with effect from 17.1.1986 and then @ Rs. 30/p.m. with effect from 01.08.1997 and onward with all consequential arrears etc.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicants are entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief (s): -

- 9.1 That the Hon'ble Tribunal be pleased to consider the payment of current washing allowance at the revised rate of Rs. 30/- p.m. to the applicants with immediate effect.



10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No. 76-577504 dated 18-6-2002
 ii) Issued from and payable at: G.P.O., Guwahati.

12. List of enclosures.

As given in the index.

13 - 20.7.99
 131 all categories -olicements (group D)
 15
 4.S- ⑥

VERIFICATION

I, Shri Babul Mazumdar, S/o late Manindra Mazumdar, aged about 34 years, working in the office of the Director, North Eastern Police Academy, Umsaw, Meghalaya, one of the applicants in the instant application duly authorized by the other applicants to verify the statements made in this application and to sign this verification. Accordingly I declare that the statements made in paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are true to My legal advice which I believe to be true. I have not suppressed any material fact.

And I sign this verification on this the 20th day of June, 2002.

Babul mazumdar

'D' employees is lost due to theft or fire, which was not his own negligence, the administrative authorities may, in discretion, issue a fresh item of uniforms on receipt of a First Information Report from the Police or Fire authority. Action to "write off" the loss may be taken, in consultation with the appropriate financial authorities. For the police he affirmed that there are no charges for theft being traceable.

O. M. No. 23/9/70-JCA, dt. 4-12-1971

8.4 All possible efforts should be made to re-issue the withdrawn uniforms, especially the costly items like over-coats, leather jackets and blankets, to other employees for the remaining portion of the life of the items. Items of uniforms which cannot be so re-issued, should be disposed of to the best advantage of Government in accordance with the general financial provisions governing the disposal of obsolete stores.

Supply of Water-Proof Coats, Umbrellas and Crash Helmets

O. M. No. 23/9/70-JCA, dt. 4-12-1971

9.1 A pool of water-proof coats and umbrellas should be formed on the basis of one umbrella and one water-proof coat for every three peons, messengers, despatch riders, etc., out of the entire Group 'C' and Group 'D' staff employed on outdoor duties in a Ministry or Office in Delhi/New Delhi and other similar and "All Summer Stations". A separate provision should also be made in the pool for one or two water-proof coats for 3 or 4 staff car drivers. At stations having an annual rainfall of 76 cms. or more, the local Heads of the Offices may, if considered necessary on the basis of actual requirements, increase the number of umbrellas and water-proof coats in their pool up to twice the number prescribed above. Umbrellas or water-proof coats should be issued from the pool as and when needed, and should be promptly restored to the pool when the need is over. These umbrellas and water-proof coats should be replaced only after they are completely worn out, but in no case before two and three years, respectively.

O. M. No. 23/9/70-JCA, dt. 4-12-1971

9.2 The scale of umbrellas and water-proof coats for which employees at "All Winter Stations" are eligible has been specifically indicated in Annexure II.

Attested
M. A. S.
Advocate

ANNEXURE-I

O. M. No. 14/25/76-JCA, dt. 23-2-1977

9.3 Staff car drivers who are generally required to work with Ministers or officials of the status of Secretary/Additional Secretary may be issued water-proof coats on individual basis during the rainy season subject to the condition that the water-proof coats will be withdrawn from them after the rainy season.

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.4 Each of the despatch riders (two wheelers motor cycle/scooter drivers) may be provided with a crash helmet (without peaks).

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.5 The helmets would be made of glass fibre re-inforced plastic in white finish and would conform to ISI Specification No. 4151/63. In view of the fact that the helmets have long durability, there should normally be no need for their replacement except when it becomes necessary due to damage in an accident or for any other unavoidable reason or due to normal wear and tear over a large number of years.

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.6 The helmets may be purchased locally at competitive rates after inviting quotations.

Washing Allowance

O. M. No. 3/56/78-JCA, dt. 20-7-1979

10.1 All categories of Group 'C' and Group 'D' employees, who are supplied with uniforms under these orders may uniformly be granted washing allowance @ Rs. 4/- p.m.

O. M. No. 14/14/80-JCA, dt. 21-5-1981

10.2 It will be for the Ministries, Departments and Offices to satisfy themselves that the allowance is actually spent for the purpose for which it is granted. No deduction, whatsoever, of washing allowance need be made for the period of any leave undertaken by the employee concerned.

Proper Use, Care and Maintenance of Uniforms

O. M. No. 23/9/70-JCA, dt. 4-12-1971

11.1 All employees who are issued uniforms should be informed that failure to turn out in proper and clean uniform is

No. 3/44/85-JCA
 Government of India
 Ministry of Personnel, Public Grievances
 & Pension
 (Dept. of Personnel & Training)

• • • • •
 New Delhi, the 17th Jan. '86.

OFFICE MEMORANDUM

Subject: Washing Allowance admissible to 'common' categories of Central Government employees who are provided with uniforms under the instructions of the Department of Personnel & Trg. - Increase in the rate of - .

• • • • •
 The undersigned is directed to say that as per decision in the National Council (JCM) at its meeting held on 14th/15th January, 1986, it has been decided to revise, with immediate effect, the existing rate of washing allowance from Rs. 4/- to Rs. 15/- per month to all common categories of Group 'C'/'D' employees viz. Staff Car Drivers, Despatch riders, Gestainer Operators, Jamadars, Daftaries, Peons, Messengers, Record Sorters, Chowkidars, Farashes & Sweepers in the Central Secretariat and its attached/S bordinate offices.

B. K. DEY

(BATA K. DEY)
 Director (JCA).

*N
 Attested
 M. K. DEY
 Advocate*

To

1. All Ministries/Departments.
2. UPSC/CVC/Election Commission/Commissioner of Linguistic Minorities/Commissioner for SC/ST/Minority Commission/P.M.'s Office/Lok Sabha Sectt./Rajya Sabha Sectt./ President's Sectt./Vice-President's Sectt./Supreme Court/High Court.
3. All attached and subordinate offices of the Ministry of Personnel & Trg., Admn. Reforms & Public Grievances and Pension/MHA.

... (in respect of Expenditure), E.II(A) Section.

5. Comptroller & Auditor-General of India.
6. Secretary, Staff Side, National Council, 13-C Ferozeshah Road, New Delhi. (with 5 spare copies).
7. Ad.III/CSI V Section, Deptt. of Personnel & Training.
8. Finance II Section, MHA.
9. Sh. G.L. Dhar, Secretary, Staff Side, Departmental Council, Deptt. of Personnel & Training, T-16, INA Colony, New Delhi (with 10 spare copies).
10. JS(UT), M/Home Affairs.
11. Chief Secretary, Delhi Administration, Delhi.
12. All the Staff Side members of the National Council.
200 spare copies.

15

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MOST IMMEDIATE

No. 14/9/85-JCA/11/1000

Government of India
Ministry of Personnel, P.A. & Pensions
Department of Personnel and TrainingNORTH BLOCK
NEW DELHI, THE 12TH DEC., 2000

OFFICE MEMORANDUM

Subject: Supply of uniforms to common categories of Group C & D employees of various Ministries / Departments.

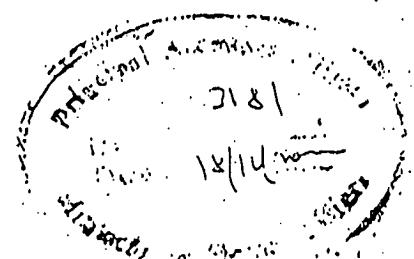
The undersigned is directed to say that in accordance with the existing instructions, certain identified categories of employees common to all Ministries / Departments namely: Staff Car Drivers, Despatch Riders, senior Gestetner Operators in Group C and all Group D employees of the categories of Jamadars, daftaries, peons, messengers, record sorters, chowkidars, farashes, sweepers and junior gestetner operators, borne out of their regular establishments are eligible for issue of uniforms after completing three months of service; provided they are whole-time employees.

The Fifth Central Pay Commission in Chapter 122 of its Report relating to Uniforms and related allowances had inter-alia recommended that supply of uniforms to Central Govt. employees may be discontinued with the exception of Security Staff, Police Personnel, Nurses, etc. and that in lieu of the uniforms they should wear a broadly similar type of "Attire" with name badges and Rs. 100/- per month may be sanctioned as Attire Allowance.

2.1. After examining the pros and cons of the Pay Commission's recommendation and also keeping in view the views of Staff Side under JCM and other related representations, it has been decided not to accept these recommendations of the 5th C.P.C. and to continue continue with the existing arrangement for supply of uniforms subject to the condition that it would be mandatory for the employees to wear name badges in addition to uniforms. Ministries / Departments are accordingly advised to supply detachable name badges alongwith the uniforms.

3. It has also been decided to revise w.e.f. 1st August, 1997, the existing rate of washing allowance from Rs. 15/- per month to Rs. 30/- per month for all common categories of staff indicated in para 1 above.

4. The employees supplied with the uniforms are expected to turn up in proper uniform while on duty and failure to do so attract disciplinary proceedings. It has also been laid down that if an employee is found to be attending to duty without wearing uniform regularly, further supply of uniforms as well as washing allowance may be discontinued in addition to suitable disciplinary proceedings. These instructions have been re-iterated from time to time.



Ch. Shastri
S. S. (S)

4.1 As per the available information, a large number of employees are not found wearing uniforms while on duty. To ensure compliance of these instructions, it has been decided that each Ministry / Department should constitute a small Group under overall supervision of an officer of the level of Deputy Secretary / Director, who will be assisted by two or more officials at the appropriate level as considered necessary. It should be responsibility of this Group to make surprise check say every week to start with, and submit its report to the Joint Secretary (Administration) / Additional Secretary (Administration), as the case may be, in the 1st week of every month. Among other things, to facilitate inspection, the concerned staff may be directed to assemble at some convenient place in the office premises at a prescribed time to be notified in advance. Report from the individual officers with whom the Group 'C' / 'D' staff might be posted, could also be called for, if necessary. The position should be reviewed from time to time and follow up action as per the above instructions should be taken. The Divisional Head concerned with the supply of uniform should also be kept posted with the findings of the Group for appropriate action and it will be his responsibility to ensure compliance of these instructions.

5. In addition to the 'proposed' Group at the Ministry / Department level, it has also been decided to constitute a Central team headed by the Director & Chief Welfare Officer (C.W.O.) in Ministry of Personnel and Training who will be assisted by U.S. (Welfare) and one or more employees as considered necessary. The Central team will visit various Departments in rotation periodically say every month to start with and coordinate with the Group constituted at the Ministry level.

5.1 Similar arrangement should also be worked out in respective Departments in regard to staff in subordinate / attached offices.

6. In order to ensure compliance of these instructions, it is imperative that uniforms are supplied to employees well in advance before start of the season i.e. 1st April for summer uniforms and 1st October for winter uniforms. Action should accordingly be taken well in advance to procure, livery items and responsibility should be fixed at the appropriate level for any delay.

Hindi version follows.

Ranbir Singh

(RANBIR SINGH)
UNDER SECRETARY TO THE GOVT. OF INDIA
Tel: 379-4678

Attest
Ranbir Singh
Advocate

No. 10-Cir/2/PrAO/MIA/2000
Principal Accounts Office(Admn)
Ministry of Home Affairs
North Block, New Delhi.

Dated: 19/12/2000

Copy forwarded to all PAOs/RPAOs for information and necessary action.

94 Copy to:

PAO(Sectt)
PAO(LAW)
PAO(P&M)
PAO(ITBP)
PAO(DCPW)
PAO(CISF)

17

Government of India
Ministry of Home Affairs
North Eastern Police Academy
Umsaw - 793 123, Umiam
Meghalaya

No. NEPA/AC/42/Vol.II/6840

Dtd., Umsaw, the

14/2/02

To,

✓ Shri/Smti Dineswar Deba, ctble,
NEPA, Umiam,

Sub : washing allowance - revised rate.

Ref : Your application, dt. 21/1/02.

Reference your application on the subject, this is to inform you that, due to some Official clarifications as sought for from Ministry of Home Affairs, New Delhi, the revised rate of washing allowance has not been implemented. On receipt of clarification, necessary action will be taken by this Office. The point has also been discussed by Director, North Eastern Police Academy with Secretary, Department of Development of North Eastern Region, Vigyan Bhavan, New Delhi - 11, during his visit at North Eastern Police Academy on 7/2/02 and copy of reminder was also handed over the Dy Secretary, Department of Development of North Eastern Region, to expedite the matter.


13/2/02
(H K Mazumder)
Dy Director (A)

Attested
W.M.E.
Advocate



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ANNEXURE
Repd. 30
200

Government of India
Ministry of Home Affairs
North Eastern Police Academy
P.O. UMSAW-793 123
(Meghalaya)

No. NEPA/AC/42-80N.II/ 3869

Dtd. 12/10/2001

To,

The Deputy Director,
NE
Government of India, MHA, North Block
New Delhi – 110 001

Subject: Washing Allowance.

Sir,

N E Police Academy was established in 1978 as Regional Police Training College in order to meet the training needs of N E States comprising of 7 states. Government of India has sanctioned 247 posts, out of which there are 135 Police Personnel (Group 'C' and 57 (Group 'D'), who are supplied with uniforms.

57 posts belonging to Group 'D' are categorised as under: -

1. Dafty
2. Cook
3. Mali
4. Sweeper
5. Water Carrier
6. Tailor
7. Mess Servant
8. Masalchi
9. Syces
10. Farash
11. Dhobi
12. Barber
13. Cobbler
14. Veterinary Dresser
15. Farrier

Basing on the O.M. No. 3/56/78-JCA dtd. 20/7/1979; all common categories of Group 'C' and 'D' employees, who are supplied with uniforms,

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uniformly were granted Washing Allowance @ Rs. 4/- p.m. right from inception of the Academy.

The above rate of Washing Allowance was revised by Ministry of Personnel, Public Grievances and Pension (Dept. of Personnel and Training), New Delhi, vide O.M. No. 3/44/85-JCA dtd. 17/1/1986 from Rs. 4/- p.m. to Rs. 15/- p.m. to all common categories of Group 'C' and 'D' employees viz. Staff Car Drivers, Despatch riders, Gastetner Operators, Jamadars, Dutries, Peons, Messengers, Record sorter, Chowkidars, Farashes & Sweepers.

Accordingly arrears bill was prepared and sent to RPAO (IB), Shillong but got objected, other than those categorised, due to the reason that the name of the posts of Police Personnel of NEPA and Group 'D' employees did not appear in the said O.M.

Further, rate of Washing Allowance was also revised from Rs. 15/- p.m. to Rs. 30/- p.m. vide order No. 14/9/95-JCA dtd. 14/12/2000 with changed categorisation of the employees, thereby, this office could not revise the rate of Washing Allowance.

In this connection, it is pointed out here that all Police Personnel falling under classification of Group 'C' are supplied with the uniforms including Group 'D'. Since, the Washing Allowance @ Rs. 4/- p.m. was granted basing on the original order shown bid, it is strongly felt that NEPA employees both Group 'C' and Group 'D' are entitled to Washing Allowance @ Rs. 15/- p.m. w.e.f. 17/1/86 and @ Rs. 30/- p.m. from 1/8/1997.

In absence of specific categorisation of posts of Group 'C' and 'D' of NEPA employee in the O.M. No. No. 3/44/85-JCA dtd. 17/1/1986 and No. 14/9/95-JCA dtd. 14/12/2000, the arrears bill could not be submitted to Pay & Accounts Office and the employees are frustrated and demoralised.

In order to keep their moral high, you are requested to issue an order granting Washing Allowance to Group 'C' and 'D' employees of NEPA as they are issued with uniforms at the Government costs.

Yours faithfully,

19/12/01
(Umed Singh)
Director

Encl.: as stated above

Attested
M. S. S.
Advocate

AS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI.

Filed by

5/5/81 S2
(A. DEB ROY)
S. C. O. C.
C. A. T., Guwahati Bench

O.A. No. 197/2002

Shri Babul Mazumdar & 67 Others

- Vs -

Union of India and Others.

(Written Statements on behalf of the respondents

No.)

The Written Statements of the abovenoted respondents are as follows :

1. That the copy of the O.A. No. 197/2002 (referred to as the "application") has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being similar, the respondents have filed their common written statements.
2. That the statements made in the application, which are not specifically admitted, are hereby denied by the respondents.
3. That before traversing the various paragraphs of the application, the respondents give a brief parawise comments as under :-

4. That with regard to para 4.1 and 4.2 of the application the respondents beg to offer no comments.

5. That with regard to the statements made in para 4.3 of the application the respondents beg to state that LDC is not supplied with the uniforms and can not be one of the applicants. others are.

6. That with regard to the statements made in para 4.4 of the application the respondents beg to state that under the provision of O.M. No. 3/56/78-JCA, dated 20.7.1979, all categories of group 'C' & 'D' employees, who are supplied the uniforms are paid Washing Allowance at the flat rate Rs. 4/- P.M., as the order ibid does not specify the categories of the posts (copy enclosed as Annexure - 'A').

Washing Allowance @ Rs.50- p.m. were paid to deputationists coming from Para Military Forces basing on the LPC received and Rs. 5/- p.m. to NEPA Departmental Canteen employees which has the sanctioned of Govt. The rate of Washing Allowance was revised from Rs. 5/- to Rs. 30/- p.m. w.e.f. 1.8.97 for Para Military Forces and I.B. Personnel vide order No. 27011/53/97-PF.1 dated 12.6.98 (copy enclosed as Annexure - A-1).

7. That with regard to the statements made in para 4.5 of the application the respondents beg to state that the Govt. of India, Ministry of Personnel & Pension (Dept. of Personnel & Training) vide OM No. 3/44/85-JCA dated 17.1.1986 (copy enclosed as Annexure 'B'), revised the rate of Washing Allowance from Rs. 4/- p.m. to Rs.15/- p.m.

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w.e.f. 17.1.1986 (other than Para Military Forces) to all common categories of Group 'C' & 'D' employees (but alongwith common categories, Govt. has specified the following posts only).

Staff Car Drivers,
Despatch riders,
Gestetner Operators,
Jamadar s
Daftr ies,
Peons,
Messengers,
Record Sorters,
Chowkidars,

Farashes & Sweepers only in the Central Secretariat and its attached/subordinate offices. However, arrear Washing Allowance for Police Personnel was prepared and sent to RPAO (IB), Shillong but was not entertained on the grounds that this category of post did not find place in the said O.M. Xerox copy taken out of Bill Register (Bill No. 210/Arrear. W.A. dated 28.7.90) duly attested is enclosed herewith as Annexure - 'C'. RPAO (IB), Shillong also suggested to our Dealing Asstt. That the categories whose names are mentioned in the said O.M. were entitled for Washing Allowance on enhanced rate. As per suggestion of RPAO (IB), Shillong arrear Washing Allowance @ Rs.15/- and Rs. 30/- p.m. in respect of Daftry, Farash & Sweepers have been drawn and paid as it finds mention in the aforesaid O.M. A/Rolls in support of bills submitted to RPAO (IB), Shillong and passed by them for following categories of posts are

enclosed (as Annexure - 'D', D-1, D-2) :-

Sweeper, Farash, Daftry

Mali, Water Carrier.

Posts mentioned above are specified in O.M. No. 14/9/95-JCA dated 12.12.2000 & O.M. No. 14/8/86-JCA (Vol. II) dated 19.7.1989 respectively, issued by the Govt. of India, Ministry of Personnel, P.G. & Pensions, Deptt. of Personnel and Training, New Delhi (copies enclosed as Annexure - 'E & F').

8. That with regard to para 4.6 of the application the respondents beg to ~~not~~ offer no comments.

9. That with regard to the statements made in para 4.7, of the application the respondents beg to state that Representation submitted by the applicants to the Respondents No.2 was attended and the case referred to Govt. of India, Ministry of Home Affairs, vide this office letter No. NEPA/AC/42-80/V.II/3569 dated 13.10.01 followed by 2 reminders (copies enclosed as Annexure 'G'). It is worth mentioning here that even water carrier and Mali who are eligible for Washing Allowance @ Rs. 15/- p.m. under the provision of O.M. No. 14/8/86-JCA (Vol.II) dated 19.7.1989 (copy enclosed as Annexure 'F') could not be paid arrear @ Rs.30/- p.m. as these categories did not find place in O.M. No. 14/9/85-JCA dated 12.12.2000.

10. That with regard to para 4.8 of the application, the respondents beg to offer no comments.

-5-

11. That with regard to the statements made in para 4.9 of the application the respondents beg to state that point raised by the applicants is partly accepted. As a matter of fact only Police Personnel are being paid Washing Allowance @ Rs.5/- p.m. and not the Group 'D' employees. The excess amount of Rs. 1/- p.m. being paid inadvertently will be adjusted in due course.

Both Respondents No. 2 and 3 are of the opinion that staff those who are supplied with the uniforms at the Govt. cost are entitled to Washing Allowance @ Rs.15/- p.m. and Rs.30/- p.m. but it will not be in order to give arrear Washing Allowance at the enhanced rate in absence of specific order from Govt. granting Washing Allowance to the group 'C' & 'D' staff of the NEPA showing the specific categories and hence the pending.

It is relevant to mention here that, in response to this office proposal dated 13.10.2001, a clarification has received from Ministry of Personnel, Public Grievances and Pensions, Deptt. of Personnel and Training vide letter No. 14/1/2002-JCA dated 31.5.2002, received in this office on 11.6.2002, stating that the Administrative Departments are authorised to declare entitlement of uniforms and grant of Washing Allowance etc. keeping in view the functional requirement (copy enclosed as Annexure- 'H'). The case is under process.

12. That with regard to para 4.10 and 4.11 of the application the respondents beg to offer no comments.

It is pertinent to mention that North Eastern Police Academy has projected case to Govt. of India, Ministry of Home Affairs, New Delhi, vide letter No. NEPA/AC/42-80/Vol.II/3569 dated 13.10.2001 requesting grant of Washing Allowance to Police Personnel from the rank of Const. to Insp. & Group 'D' staff those who are supplied with the uniforms at Govt. cost.

Further, the said proposal was also endorsed to the Under Secretary, JCA, Deptt. of Personnel & Training, North Block, New Delhi, vide letter No. NEPA/AC/42-80/Vol.II 731 dated 9.5.02 requesting grant of Washing Allowance. In response to above proposal, Ministry of Personnel, Public Grievances and Pensions, Deptt. of Personnel and Training, vide their letter No. 14/1/2002-JCA dated 31.5.02 (copies enclosed as Annexure- 'I') clarified that administrative Departments are authorised to declare entitlement of uniforms and grant of Washing Allowance etc. keeping in view the functional requirement which is under process.

There is no denial what-so-ever from the Academy side to grant Washing Allowance to the Police Personnel and Group 'D' Staff but at the same time it will not be proper on the part of Academy to pass the arrear bill in absence of order from Govt. of India showing specific categories of the posts belonging to the Academy (NEPA), as these bills were already objected by RPAO (IB), Shillong.

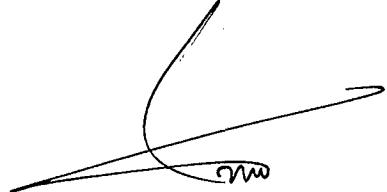
In view of above, the case has got no merit.

-7-

VERIFICATION

I, Shri Umed Singh, Director (I/C), North Eastern Police Academy, Ministry of Home Affairs, (G.O.I) Shillong, being authorised do hereby solemnly affirm and declare that the statements made in this written statement are true to my knowledge and information and I have not suppressed any material fact.

And I sign this verification on this 10th day of July, 2002.



Deponent.

'D' employees is lost due to theft or fire, which was not his own negligence, the administrative authorities may, in discretion, issue a fresh item of uniforms on receipt of a First Information Report from the Police or Fire authority. Action to "write off" the loss may be taken, in consultation with the appropriate financial authority. The police have confirmed that there are no charges outstanding and that being trace

O. M. No. 23/9/70-JCA, dt. 4-12-1971

8.4 All possible efforts should be made to re-issue the withdrawn uniforms, especially the costly items like overcoats, leather jackets and blankets, to other employees for the remaining portion of the life of the items. Items of uniforms which cannot be so re-issued, should be disposed of to the best advantage of Government in accordance with the general financial provisions governing the disposal of obsolete stores.

Supply of Water-Proof Coats, Umbrellas and Crash Helmets

O. M. No. 23/9/70-JCA, dt. 4-12-1971

9.1 A pool of water-proof coats and umbrellas should be formed on the basis of one umbrella and one water-proof coat for every three peons, messengers, despatch riders, etc., out of the entire Group 'C' and Group 'D' staff employed on outdoor duties in a Ministry or Office in Delhi/New Delhi and other similar and "All Summer Stations". A separate provision should also be made in the pool for one or two water-proof coats for 3 or 4 staff car drivers. At stations having an annual rainfall of 76 cms. or more, the local Heads of the Offices may, if considered necessary on the basis of actual requirements, increase the number of umbrellas and water-proof coats in their pool up to twice the number prescribed above. Umbrellas or water-proof coats should be issued from the pool as and when needed, and should be promptly restored to the pool when the need is over. These umbrellas and water-proof coats should be replaced only after they are completely worn out, but in no case before two and three years, respectively.

O. M. No. 23/9/70-JCA, dt. 4-12-1971

9.2 The scale of umbrellas and water-proof coats for which employees at "All Winter Stations" are eligible has been specifically indicated in Annexure-II.

ANNEXURE ~~A~~ A

O. M. No. 14/25/76-JCA, dt. 23-2-1977

9.3 Staff car drivers who are generally required to work with Ministers or officials of the status of Secretary/Additional Secretary may be issued water-proof coats on individual basis during the rainy season subject to the condition that the water-proof coats will be withdrawn from them after the rainy season.

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.4 Each of the despatch riders (two wheelers motor cycle/scooter drivers) may be provided with a crash helmet (without peaks).

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.5 The helmets would be made of glass fibre re-inforced plastic in white finish and would conform to ISI-Specification No. 4151/63. In view of the fact that the helmets have long durability, there should normally be no need for their replacement except when it becomes necessary due to damage in an accident or for any other unavoidable reason or due to normal wear and tear over a large number of years.

O. M. No. 23/14/70-JCA, dt. 25-5-1972

9.6 The helmets may be purchased locally at competitive rates after inviting quotations.

Washing Allowance

O. M. No. 3/56/78-JCA, dt. 20-7-1979

10.1 All categories of Group 'C' and Group 'D' employees, who are supplied with uniforms under these orders may uniformly be granted washing allowance @ Rs. 4/- p.m.

O. M. No. 14/14/80-JCA, dt. 21-5-1981

10.2 It will be for the Ministries, Departments and Offices to satisfy themselves that the allowance is actually spent for the purpose for which it is granted. No deduction, whatsoever, of washing allowance need be made for the period of any leave undertaken by the employee concerned.

Proper Use, Care and Maintenance of Uniforms

O. M. No. 23/9/70-JCA, dt. 4-12-1971

11.1 All employees who are issued uniforms should be informed that failure to turn out in proper and clean uniform is

NO. 27011/53/97-PF.I
Government of India
Ministry of Home Affairs

North Block, New Delhi.
Dated: 12th June, 1998

O R D E R

Subject: Implementation of recommendations of Vth Central Pay Commission in respect of rates of Uniform Allowance, Kit Maintenance Allowance and Washing Allowance in respect of CPMF personnel and Clothing Allowance in respect of Intelligence Bureau's personnel.

The President is pleased to accept the recommendations made by the Vth Central Pay Commission in respect of the report and to revise the Uniform Maintenance Allowance and Washing Allowance in CPMF personnel w.e.f. 1.8.1997 as follows:-

Type of Allowance	Existing Rates of Allowance	Revised Rates of Allowance
Initial Uniform Grant	Rs. 2200/- for group "A" officers and Rs. 2400/- for group "B" officers	Rs. 5500/- for all categories of personnel and without any class of differences.
Renewal Grant	Rs. 1500/- for group "A" officers and Rs. 500/- for group "B" officers	Rs. 3000/- for all categories of personnel. Renewal grant to be granted after <u>every 7 years</u> .
Kit Maintenance Allowance	Rs. 80/- p.m. for group "A" officers Rs. 40/- p.m. for group "B" officers	Rs. 150 p.m. for group "A" & "B" officers
Washing Allowance	Non-gazetted staff @ Rs. 5/- p.m. in addition to supply of washing soap at fixed intervals.	Rs. 30/- p.m. for non-gazetted staff subject to discontinuance of washing soap.

contd...2

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ANNEXURE-B
(196)

No. 3/44/85-JCA
Government of India
Ministry of Personnel, Public Grievances
& Pension
(Dept. of Personnel & Training)

New Delhi, the 17th Jan. '86.

OFFICE MEMORANDUM

Subject: Washing Allowance admissible to 'common' categories of Central Government employees who are provided with uniforms under the instructions of the Department of personnel & Trg. - Increase in the rate of - .

The undersigned is directed to say that as per decision in the National Council (JCM) at its meeting held on 14th/15th January, 1986, it has been decided to revise, with immediate effect, the existing rate of washing allowance from Rs. 4/- to Rs. 15/- per month to all common categories of Group 'C'/ID' employees viz. Staff Car Drivers, Despatch riders, Gestener Operators, Jamadars, Daftaries, Peons, Messengers, Record Sorters, Chowkidars, Farashes & Sweepers in the Central Secretariat and its attached/S subordinate offices.

B. K. DEY

(BATA K. DEY)
Director (JCA).

To

1. All Ministries/Departments.
2. UPSC/CVC/Election Commission/Commissioner of Linguistic Minorities/Commissioner for SC/ST/Minority Commission/P.M.'s Office/Lok Sabha Sectt./Rajya Sabha Sectt./ President's Sectt./Vice-President's Sectt./Supreme Court/High Court.
3. All attached and subordinate offices of the Ministry of Personnel & Trg., Admin. Reforms & Public Grievances and Pension/MHA.

... (Ministry of Expenditure), E.II(A) Section.

5. Comptroller & Auditor-General of India.

6. Secretary, Staff Side, National Council, 13-C Ferozeshah Road, New Delhi. (with 5 spare copies).

7. Ad.III/CSI V Section, Deptt. of Personnel & Training.

8. Finance II Section, MHA.

9. Sh. G.L. Dhar, Secretary, Staff Side, Departmental Council, Deptt. of Personnel & Training, T-16, INA Colony, New Delhi (with 10 spare copies).

10. JS(UT), M/Home Affairs.

11. Chief Secretary, Delhi Administration, Delhi.

12. All the Staff Side members of the National Council.
200 spare copies.

BILL

RE

No. a
Treasury
and
enc.

Bill No. and date	Particulars of Bill	Net Amount of Bill	Dated initials of Gazetted Officer signing Bill	Date of presentation at Treasury	Token No.	Amount passed by Treasury	Date of signing acknowledgement with initials of Officer signing Bill
1	2	3	4	5	6	7	8
		Rs.	P.			Rs.	P.
203/Med	MR Claim of Shri N. S. Majumdar	267.00	✓	31/8 28/8	113	267.00	219.00
dt: 26/8/90	8th of B.						
204/Med	MR Claim of	309.00	✓	30/8	137	309.00	300.00
dt: 24/8/90	8th of B.						
205/Conty	Purchase of Journals	1840.00	✓	30/8	115	1840.00	352.00
dt: 24/8/90							
206/AC	Adv. drawal for Purchase of	12,624.00	✓	30/8	4	12,624.00	351.00
dt: 25/8/90	2nd. goods.						
207/PA	Recoupment of	2846.00	✓	30/8	1	2,846.00	301.00
dt: 26/8/90	PA						
208/Conty	Purchase of POL	10,074.00	✓	30/8	77	10,074.00	345.00
dt: 26/8/90							
209/Adv. Adv.	Adv. Adv. to Adv.	12,600/-	✓	30/8			
dt: 27/8/90							
210/Adv. Adv.	Adv. Adv. of Adv. 12,565/-	12,565/-	✓	31/8	138		
dt: 28/8/90	from 1/8/90 to 8/90						
211/6PF	6PF adv. of Shri P. P. Pradhan, 108K	3000.00	✓	31/8	102	3,000.00	281.00
dt: 28/8/90							
212/Med	MR Claim of 8th of B.	796.00	✓	31/8	140	796.00	178.00
dt: 28/8/90							

REGISTER

(12)

No. and date of Treasury voucher and date of encashment 9	No. and Date of cheque or endorsement 10	Date of entry in Cash Book 11	Initials of Gazetted Officer in charge of Cash 12	Amount disbursed in			No. and date of Bill in which balance short drawn 16	Remarks 17
				Month of encashment 13	2nd Month 14	3rd Month 15		
219 dt 15/8	127426 dt 15/8	20/8/90	ML					
300 dt 10/8	127426 dt 10/8	20/8/90	ML					
352 dt 21/8	230542 dt 21/8	-			10/-		41,58,004/2	
351 dt 21/8	230542 dt 21/8	-				10/-		
301 dt 10/8	127426 dt 10/8	20/8/90	ML				41,73,474/2	
315 dt 20/8	230540 dt 20/8	-	ML				41,83,548/2	*
281 dt 10/8	127423 dt 10/8	20/8/90	ML					
178 dt 8/8	127414 dt 8/8	20/8/90	ML				42,26,909/2	

Annexure 2

13

Government of India
Ministry of Home Affairs
North Eastern Police Academy
Umsaw Barapani 793 103

G.F.R.B. Bill No. 85/Ann. NA dt. 30/5/91 R.F.C. (18) SHG

Received

Ch. No. JUN 1991

Token No. 135

1. Major Head - 2552 - D.Ncrth Eastern Areas,
D.11 - Other Expenditure, D.11(3) - Other
Misc. Items, D.11(3)(4) - R.P.T.C. under
grant Nc.45 for 1990-91.

2. Major Head - 4552 BB.Capital Outlay on
N E Areas, BB.1 - Police, BB.1(1) -RPTC
under grant Nc.45 for 1990-91.

Mr. masking allowances of 'Group D' staff from 1/1/88
to 30/4/91. Rs. 591.6/-
(Rupees. Five thousand nine hundred & sixteen only).

(N. Sen Majumder)
Administrative Officer

Auth. Director (1)
North Eastern Police Academy
Umsaw, Barapani

12789
Issue vide Cheque No. 12789
Date 30/5/91

25/6/91

Received

15

14

85/11. w. Annex "D"
30/5/91.

16

मद सं० Item No.	नाम Name	पदाधिकार Designation	बंदेय शुद्ध रकम Net amount payable	तारीख सहित हस्ताक्षर (जहा आवश्यक हो वहां टिकट सहित) असंदत्तमदो के सम्बन्ध में लिखा जाए कि वे असंदत हैं और उन्हें अनुप्रभागित किया जाए। Dated signature (with stamp where necessary). Unpaid items to be noted as such and attested
१	Shri Gurudip Singh	Brought forward	143/-	20c INDIA 1947
२	" Gururaj Singh		578/-	20c INDIA 1947
३	" Surinder Singh		578/-	20c INDIA 1947
४	" Jagiader Singh		578/-	20c INDIA 1947
५	" Suresh Some	"	578/-	20c INDIA 1947
६	" Kedar Some	"	578/-	20c INDIA 1947 KEDAROME
७	" Less Pasi	"	578/-	20c INDIA 1947 LES PASI
८	" Munna Lall	"	578/-	20c INDIA 1947 W
९	" Gurinder Sharma	"	578/-	20c INDIA 1947 21/1
	ले जाया गया जोड़ Carried over...		4767/-	

(4767/-)

मद सं० Item No.	नाम Name	पदाभिधान Designation	संतोष शुद्ध रकम Net amount payable	तारीख सहित हस्ताक्षर (जहा प्रावश्यक हो वहां टिकट सहित) असंदत्तमात्रों के सम्बन्ध में लिखा जाए कि वे असंदत्त हैं और उन्हें अनुप्रमाणित किया जाए। Dated signature (with stamp where necessary). Unpaid items to be noted as such and attested
10	Shri S. K. Roy	Super	426/-	16/1/1971 426/- 20/- 1/1/71
11	" Sharf Shah		143/-	20/- 1/1/71
12	" Oosterwelt Kherliang, Farash	578/-	6/1/5984/- (5914/-) Cupus Five Thousand Rupees (Rupees) 8/- Dostu only Dostu only	20/- 1/1/71
Total Paid on 7/6/91 = 5336/- (Rupees) (Except 81.9)				PAID Dated 16/1/91 के लिए कुल असंदत्त रकम 60..... Total unpaid Rs. (Rupees)

स्थापन
यात्राभत्ता बिल के प्राधिकार से 60 () के लिए
पाम किया गया।

Passed for Rs. ()
..... on the authority of _____ Establishment _____ bill of _____
Travelling Allowance

Total Paid on 16/1/91 = 578/-

रोकदिया
Cashier

आदान आफिसर
Drawing Officer.

प्रमाणित किया जाता है कि इस निस्तारण तालिका में संदर्भ हर एक रकम की बाबत उसे प्राप्त करने के सकदार व्यक्ति से उचित निस्तारण ले लिया गया है।

Certified that a proper acquittance has been taken in respect of each amount paid in this roll from the person entitled to receive it.

संवितरक आफिसर
Disbursing Officer.



15

Annexure "D.1."

RPAO (JB) SHG

Received

5 Aug 1991

Token No. 2

Govt of India
North Eastern Police Academy
P.O. Umsaw Barapani
MEGHALAYA.

G.F.R.B. Bill No.

247/Am. CA

Dtd.

3/8/91

1. Major Head-2552- Other Expenditure; Sub-Head D.11(4)(5)
R.P.T.C. under grant No.45 - Other expenditure to the
Ministry of Home Affairs for 1991-92.

2. Major Head-4552-(CAPITAL) Sub-Head BB.1(1) - R.P.T.C.
under grant No.46 - Other expenditure to the Ministry
of Home Affairs for 1991-92.

*Amounts Allotment of Govt. of India from 1991 to 8/91 - Rs 3279/-
Charges of Staff & Staff of the Academy only*

Auth. Director (W)
North Eastern Police Academy
Umsaw, Barapani

T-60

10

16 22

16

Annexure "D1"

Bill No. 247/Ann. 1932
dt. 21/8/32

29

सं० Item No.	नाम Name	पदाधिकार Designation	संदेय रुपूरुक्त Net amount payable	तारीख सहित हस्ताक्षर (जहा आवश्यक हो वहाँ टिकट सहित) असंदत्तमों के सम्बन्ध में लिखा जाए कि वे असंदत्त हैं और उन्हें अनुपमापित किया जाए। Dated signature (with stamp where necessary). Unpaid items to be noted as such and attested
०	Mr. T. S. Rai.	जाया गया जोड़ Brought forward	279/-	०२ AUG 1932 Rai
२	" Jagdish Rai."	"	279/-	०२ AUG 1932
३	" Hirale Rai."	"	279/-	०२ AUG 1932
४	" Harold Rodick"	"	279/-	०२ AUG 1932 Harold Rodick
५	" Krishna Singh."	"	279/-	०२ AUG 1932 Krishna Singh
६	" Hemanta Dala"	"	279/-	०२ AUG 1932 Hemanta Dala
७	" Goura Chandra Singh."	"	105/-	०२ AUG 1932
८	" Ranu Singh."	"	185/-	०२ AUG 1932
९	" R. R. Sharma."	W/C	279/-	०२ AUG 1932
		जाया गया जोड़ Carried over...	2183/-	

पद सं० Item No.	नाम Name	पदाभिधान Designation	संदेय रुपूरुपम Net amount payable	तारीख सहित इस ब्रावश्यक हो वहाँ टिका असंदेतमदों के सम्बन्ध में लिख जाए कि वे असंदेत हैं और उन्हें अनुप्रमाणित किया जाए। Dated signature (with stamp where necessary). Unpaid items to be noted as such and attested
		लाला गंगा जोहर Brought forward	2183/-	279/-
(10) <i>Kher Wilson Nagarp</i>				279/-
(11) <i>Saradoley Ravi</i>			279/-	279/-
(12) <i>" Bhukan Ram</i>			279/-	279/-
(13) <i>" G. A. Deb</i>			279/-	279/-
		ग.ट	3199/-	कुल असंदेत रुपूरुपम Total unpaid Rs (Rupees)
		जोहर Total		
				के लिए.....के स्थापन

यात्राभूता विठ्ठ के प्राधिकार से
पाम किया गया।

Passed for Rs.....

50 (*Auth. Director (C)*) के लिए
North Eastern Police Academy
Guwahati, Barakhal

Establishment
Travelling Allowance
for *PAID*

आदान आफिसर
Drawing Officer

प्रमाणित किया जाता है कि इस निस्तारण तालिका में संदेत हर एक रुपूरुप की बाबन उसे प्राप्त करने के सकदार व्यवित से
रवित निस्तारण ले लिया गया है।

Certified that a proper acquittance has been taken in respect of each amount paid in this roll from the person
entitled to receive it.

Total Paid on 27/9/91 = 279/- *PAID*

सचिवरक आफिसर
Disbursing Officer



Supplied by GITANJALI FORMS & REGISTERS,
164, R.K. Mutt Road, MADRAS - 600 028

MOST IMMEDIATE

No. 14/9/85-JCA/11/10/2000

Government of India
Ministry of Personnel, P.R. & Pensions
Department of Personnel and TrainingNORTH BLOCK
NEW DELHI, THE 12TH DEC., 2000OFFICE MEMORANDUM

Subject: Supply of uniforms to common categories of Group C
employees of various Ministries / Departments.

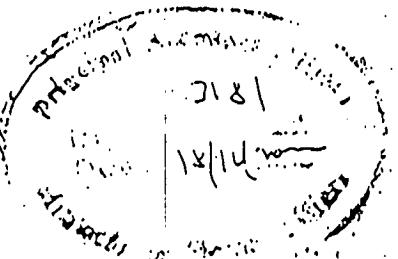
1. The undersigned is directed to say that in accordance with the existing instructions, certain identified categories of employees common to all Ministries / Departments namely; Staff Car Drivers, Despatch Riders, senior Gestetner Operators in Group I and all Group D employees of the categories of Jamadars, Naftaries, Peons, messengers, record sorters, Chowkidars, Farashes, Swepers and junior gestetner operators, Barbers, etc. that regular establishments are eligible for issue of uniforms after completing three months service; provided they are whole-time employees.

2. The Fifth Central Pay Commission in Chapter 122 of its Report relating to Uniforms and related allowances had inter-alia recommended that supply of uniforms to Central Govt. employees may be discontinued with the exception of Security Staff, Police Personnel, Nurses etc. and that in lieu of the uniforms they should wear a broadly similar type of Attire with name badges and Rs. 100/- per month may be sanctioned as Attire Allowance.

2.1 After examining the pros and cons of the Pay Commission's recommendation and also keeping in view the views of Staff Side under JCM and other related representations, it has been decided not to accept these recommendations of the 5th C.P.C. and to continue continue with the existing arrangement for supply of uniforms subject to the condition that it would be mandatory for the employees to wear name badges in addition to uniforms. Ministries / Departments are accordingly advised to supply detachable name badges alongwith the uniforms.

3. It has also been decided to revise w.e.f. 1st August, 1997, the existing rate of washing allowance from Rs. 15/- per month to Rs. 30/- per month for all common categories of staff indicated in para 1 above.

1. The employees supplied with the uniforms are expected to turn up in proper uniform while on duty and failure to do so attract disciplinary proceedings. It has also been laid down that if an employee is found to be attending to duty without wearing uniform regularly, further supply of uniforms as well as washing allowance may be discontinued. In addition to suitable disciplinary proceedings, These instructions have been re-iterated from time to time.



Sh. Shakti
S/o
1181

4.1 AS per the available information, a large number of employees are not found wearing uniforms while on duty. To ensure compliance of these instructions, it has been decided that each Ministry / Department should constitute a small Group under overall supervision of an officer of the level of Deputy Secretary / Director, who will be assisted by two or more officials at the appropriate level as considered necessary. It should be responsibility of this Group to make surprise check say every week to start with, and submit its report to the Joint Secretary (Administration) / Additional Secretary (Administration), as the case may be, in the 1st week of every month. Among other things, to facilitate inspection, the concerned staff may be directed to assemble at some convenient place in the office premises at a prescribed time to be notified in advance. Report from the individual officers with whom the Group 'C'/'D' staff might be posted, could also be called for, if necessary. The position should be reviewed from time to time and follow up action as per the above instructions should be taken. The Divisional Head concerned with the supply of uniform should also be kept posted with the findings of the Group for appropriate action and it will be his responsibility to ensure compliance of these instructions.

5. In addition to the 'proposed Group' at the Ministry / Department level, it has also been decided to constitute a Central team headed by the Director & Chief Welfare Officer (C.W.O.) in Ministry of Personnel and Training who will be assisted by U.S. (Welfare) and one or more employees as considered necessary. The Central team will visit various Departments in rotation periodically say every month to start with and coordinate with the Group constituted at the Ministry level.

5.1 Similar arrangement should also be worked out in respective Departments in regard to staff in subordinate / attached offices.

5. In order to ensure compliance of these instructions, it is imperative that uniforms are supplied to employees well in advance before start of the season i.e. 1st April for summer uniforms and 1st October for winter uniforms. Action should accordingly be taken well in advance to procure livery items and responsibility should be fixed at the appropriate level for any delay.

Hindi version follows.

Ranbir Singh

(RANBIR SINGH)
UNDER SECRETARY TO THE GOVT. OF INDIA
Tel: 378-4678

No. 10-Cir/2/PrAO/MHA/2000/5481-
Principal Accounts Office(Admn.)
Ministry of Home Affairs
North Block, New Delhi.

Dated: 19/12/2000

Copy to:
PAO (Sectt)
PAO (IAW)
PAO (P&M)
PAO (ITBP)
PAO (DCPW)
PAO (CISF)

Copy forwarded to all PAOs/RPAOs for information and necessary action.

18

Annexure F (4)

B6

No. 14/8/88-JCA(Tel. II)
 Government of India
 Ministry of Personnel, Public Grievances & Pensions
 (Department of Personnel & Training)

New Delhi, the 19 June 1989

OFFICE MEMORANDUM

Subject:- Protective clothings for Malics/Bhishies and Watermen and grant of Washing Allowance.

In terms of the existing instructions, whole-time employees of the categories of Malics, Bhishies and Watermen borne on the regular establishment of the Govt. of India, other than those employed in the Ministry of Railway and the P & T Department, are eligible for supply of protective clothings at scales indicated at S.Nos. (vii) and (viii) of Annexure II of the Hand Book on Uniforms for Group C & D employees (1981 edition).

2. As per agreement with the staff representatives of the National Council (JCM), it has been decided to augment the existing protective clothings by supply of one pair of canvass shoes costing Rs. 42.75 once in a year.

3. It has also been decided to grant washing allowance at the rate of Rs. 15/- p.m. with immediate effect to these categories of employees.

4. This issues with the approval of the Ministry of Finance (Dept. of Exp.) vide No. F.7(4)-E.IIA/88 dated 26.10.88

Karthi
 (K.N.K. KARTHIYANI)
 DIRECTOR (JCA)

To

1. All Ministries/Departments of the Govt. of India
2. UPSC/CVC/C&AG/Election Commission/Commissioner of Linguistic Minorities/Commissioner for SC/ST/Backward Classes Commission
3. P.M.'s office/Lok Sabha Soctt/Rajya Sabha Sectt/President's Sectt/Vice-President's Soctt/Supreme Court/High Court/Central Administrative Tribunal
4. All sections in the Ministry of Personnel, P.G. & Pensions and MHA
5. All attached and subordinate offices of DP&T/MHA.
6. Secretary, Staff side, National Council (JCM), 13-C, Ferda Shah Road, New Delhi (10 spare copies)
7. Shri G.L. Dhar, secretary, staff side, Departmental Council DP & T, T-16, INA colony, New Delhi
8. Chairman/Secretaries, Central Govt. Employees' Welfare Co-ordination committees.
9. All staff members of the National Council (JCM)
10. All staff members of the Departmental Council (JCM) of the Ministry of Personnel, P.G. & Pensions.

N/c
 Mal.

(19)

Remarks - 1

2/4

SA

Government of India
Ministry of Home Affairs
North Eastern Police Academy
Umsaw - 793 123., Umiam
Meghalaya

No. NEPA/AC/42-80/Vol-II/6183-84 Dtd., Umsaw, the 28/1/02

To,

The Dy Director,
NE-II, Government of India,
Ministry of Home Affairs,
North Block, New Delhi - 110 001.

Sub : Washing Allowance.

Ref : This office Regd. L/No. NEPA/AC/42-80/Vol.II/
3369, dt. 13/10/2001.

Sir,

With reference to this office letter cited above
(copy enclosed), I am directed to request you to intimate
the present position of the case as the Group 'C' & 'D'
staff who have to wear uniform while on duty and are
issued with free uniform are pressing for the drawal of
washing allowance.

Yours faithfully,

28/1/02
(H K Mazumder)
Dy Director (A)

Memo No.
NEPA/AC/42-80/Vol.II/6183-84 Dtd., Umsaw, the 28/1/02.
Copy to :-

The Under Secretary, Govt. of India, Deptt of
Development of North Eastern Region, Vigyan Bhavan, Annex-
exe, Mawlana Azad Road, New Delhi - 110 011.

28/1/02
(H K Mazumder)
Dy Director (A)

-000-

(20) Annexure "G"
~~18-~~ Report 55
Government of India
Ministry of Home Affairs
North Eastern Police Academy
P.O. UMSAW-793-123
(Meghalaya)

No. NEPA/AC/42-80/V.II/ 3869

Dtd. 12/10/2001

To,

The Deputy Director,
NE
Government of India, MHA, North Block
New Delhi – 110 001

Subject: Washing Allowance.

Sir,

N E Police Academy was established in 1978 as Regional Police Training College in order to meet the training needs of N E States comprising of 7 states. Government of India has sanctioned 247 posts, out of which there are 135 Police Personnel (Group 'C' and 57 (Group 'D'), who are supplied with uniforms.

57 posts belonging to Group 'D' are categorised as under: -

1. Dafty
2. Cook
3. Mali
4. Sweeper
5. Water Carrier
6. Tailor
7. Mess Servant
8. Masalchi
9. Syces
10. Farash
11. Dhobi
12. Barber
13. Cobbler
14. Veterinary Dresser
15. Farrier

Basing on the O.M. No. 3/56/78-JCA dtd. 20/7/1979, all common categories of Group 'C' and 'D' employees, who are supplied with uniforms.

58

19

uniformly were granted Washing Allowance @ Rs. 4/- p.m. right from inception of the Academy.

The above rate of Washing Allowance was revised by Ministry of Personnel, Public Grievances and Pension (Dept. of Personnel and Training), New Delhi, vide O.M. No. 3/44/85-JCA dtd. 17/1/1986 from Rs. 4/- p.m. to Rs. 15/- p.m. to all common categories of Group 'C' and 'D' employees viz. Staff Car Drivers, Despatch riders, Gastetner Operators, Jamadars, Dutries, Peons, Messengers, Record sorter, Chowkidars, Farashes & Sweepers.

Accordingly arrears bill was prepared and sent to RPAO (IB), Shillong but got objected, other than those categorised, due to the reason that the name of the posts of Police Personnel of NEPA and Group 'D' employees did not appear in the said O.M.

Further, rate of Washing Allowance was also revised from Rs. 15/- p.m. to Rs. 30/- p.m. vide order No. 14/9/95-JCA dtd. 14/12/2000 with changed categorisation of the employees, thereby, this office could not revise the rate of Washing Allowance.

In this connection, it is pointed out here that all Police Personnel falling under classification of Group 'C' are supplied with the uniforms including Group 'D'. Since, the Washing Allowance @ Rs. 4/- p.m. was granted basing on the original order shown bid, it is strongly felt that NEPA employees both Group 'C' and Group 'D' are entitled to Washing Allowance @ Rs. 15/- p.m. w.e.f. 17/1/86 and @ Rs. 30/- p.m. from 1/8/1997.

In absence of specific categorisation of posts of Group 'C' and 'D' of NEPA employee in the O.M. No. No. 3/44/85-JCA dtd. 17/1/1986 and No. 14/9/95-JCA dtd. 14/12/2000, the arrears bill could not be submitted to Pay & Accounts Office and the employees are frustrated and demoralised.

In order to keep their moral high, you are requested to issue an order granting Washing Allowance to Group 'C' and 'D' employees of NEPA as they are issued with uniforms at the Government costs.

Yours faithfully

19/12/01
(Umed Singh)
Director

Encl.: as stated above

Appendix 'H'

FAX : 011-3012432 (N.B.)
011-3013142 (E.O.)
011-4624821 (L.N.B.)
011-6107962 (Trg. Div.)
011-4361230 (P.E.S.B.)

भारत सरकार
GOVERNMENT OF INDIA
कार्मिक, लोक शिकायत तथा पेशन मंत्रालय
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
कार्मिक और प्रशिक्षण विभाग
DEPARTMENT OF PERSONNEL & TRAINING
नई दिल्ली
NEW DELHI

16/02
11/6/02

No.14/1/2002-JCA

the

31 MAY 2002
June, 2002

To

Shri Umed Singh,
Director,
North Eastern Police Academy,
Ministry of Home Affairs,
Umsaw, Umiam - PIN - 793 123
M E G H A L A Y A

Subject: Washing Allowance.

Sir,

I am directed to refer to your letter
No. NEPA/AC/42-80/Vol.II / 73 dated 9th May, 02 on the above
subject and to say that this Department regulate policy
instructions for supply of uniforms supplied to Group C & D
employees in respect of certain identified categories of staff
referred to in para 1 of this Department's O.M. No.14/9/95-JCA
dated 12-12-2000. In respect of categories other than those
mentioned in the aforesaid O.M., the administrative Departments
are authorised to declare entitlement of uniforms, grant of
washing allowance etc. keeping in view the functional
requirements. The washing allowance has been enhanced to Rs.30/-
in terms of aforesaid instructions for categories indicated
therein. In respect of categories not so covered, the matter has
to be taken up with Ministry of Home Affairs for issue of order
to that effect. Action may be taken accordingly.

Yours faithfully,

Ranbir Singh

(RANBIR SINGH)
UNDER SECRTARY TO THE GOVT. OF INDIA

Received on
10/7/02
10/7/02

22

Govt Of India
Ministry Of Home Affairs
North Eastern Police Academy
Umsaw, Umiam, 793 123
(Meghalaya)

22
8
Registered
Reminder - II

No. NEPA/AC/42-80/Vol-II/ 22-23 Dtd., Umsaw, the 3/1/02
To,

The Dy. Director,
N E - II, Govt of India,
Ministry of Home Affairs,
North Block, N/Delhi - 110001.

Sub :- Washing Allowance.

Ref :- This Office Reqd. L.No. NEPA/AC/42-80/Vol-II/
6183-84, dt. 28/1/02.

Sir,

With reference to this office letter cited above, I am directed to request you to intimate the present position of the case as the Group 'C' and Group 'D' staff who have to wear uniform while on duty and are issued with free uniform are pending for the drawal of Washing Allowance.

Yours faithfully,

(H K Mazumdar)
Dy. Director (Adjt)

Dtd., Umsaw, the 02

No. NEPA/AC/42-80/Vol-II/

Copy to :-

The Under Secretary, Govt Of India
Dept. Of Development of North Eastern Region
Vigyan Bhavan Annexe Mawlana Azad Road,
New Delhi - 110011.

✓ 01/4/02
(H K Mazumdar)
Dy. Director (Adjt)

23

Anonseal
B/1 Registered

259

59

Govt. of India
Ministry of Home Affairs
North Eastern Police Academy
Umsaw, Umiam – 793 123
(Meghalaya)

No. NEPA/AC/42-80/Vol.II 731

Dated : 9th /May/2002

To,

The Under Secretary, JCA
(By Name)
Room No. 279 (A)
Dept. Of Personnel & Training
North Block, New Delhi
Pin – 110 001.

Subject: Washing Allowance.

Reference: Our discussion on 30/4/2002.

Sir,

I am enclosing herewith a letter No. NEPA/AC/42-80/V.II/3569 dated 13/10/2001 along with its enclosures with a request to look into the matter and issue an order granting Washing Allowance to all common categories of Group "C" & "D" employees supplied with the uniforms at Government cost.

Due to non receipt of arrear, there is resentment amongst the staff members and, therefore, an early action is requested please.

Yours faithfully,

9/5/02
(Umed Singh)
Director



Encl:- 206/c to 207(D)

8c ✓